

HIGH COURT OF SIKKIM

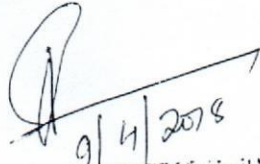
Statement showing Institution, Disposal and Pendency of cases as on 31.03.2018.

Cases	Total pendency at the beginning of March, 2018 (Civil-Criminal)		Institution during the month of March, 2018 (Civil - Criminal)		Total disposal during the month of March, 2018 (Civil-Criminal)		Pendency at the end of March, 2018 (Civil-Criminal)	
1. WRIT PETITION	97	--	05	01	02	--	100*	01
2. APPEAL	26	49	01	03	--	02	27	50
3. RSA	04	--	01	--	01	--	04	--
4. FAO	--	--	--	--	--	--	--	--
5. CONTEMPT	02	--	02	--	--	--	04	--
6. MISC.CASES	--	04	--	02	--	02	--	04
7. MISC.APPEAL	--	--	--	--	--	--	--	--
8. TRANSFER PETITION	--	--	--	--	--	--	--	--
9. BAIL APPLICATION	--	--	--	--	--	--	--	--
10. MAC APPEAL	08	--	01	--	02	--	07**	--
11. REVIEW	01	--	--	--	--	--	01	--
12. REVISION	04	04	02	--	01	--	05	04
13. MAT APPEAL	01	--	--	--	--	--	01	--
14. REVISION U/S 19 OF THE (FAM CT.)	--	--	--	--	--	--	--	--
15. LEAVE PETITION	--	05	--	01	--	--	--	06
16. ARBITRATION PETITION/APPEAL	02	--	--	--	--	--	02	--
17. S.A.O.	--	--	--	--	--	--	--	--
18. REFERENCE	--	--	--	--	--	--	--	--
19. C.O.	04	--	--	--	--	--	04	--
20. TAX APPEAL	02	--	--	--	--	--	02	--
21. Ex.P.	--	--	--	--	--	--	--	--
GRAND TOTAL	151	62	12	07	06	04	157	65

* 1(one) WP (C) stands adjourned sine- die.

**02(Two) MAC Appeals have been restored in terms of the Order dated 10/10/2017 passed by Hon'ble Supreme Court in S.L.P No.27565 and 27566 of 2017.




 9/4/2018
 DEPUTY REGISTRAR (Jud.)
 High Court of Sikkim
 Gangtok